



HUMAN RIGHTS NEWSLETTER

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NHRC camp sitting at Mumbai

The National Human Rights Commission, NHRC, India organized a two-day camp sitting at Mumbai on 11th & 12th January, 2023 to hear the pending cases of human rights violations in the State of Maharashtra. The Camp Sitting was presided over by the NHRC Members, Dr. Dnyaneshwar M. Mulay and Mr. Rajiv Jain.

Inaugurating the camp sitting on 11th January, 2023, Dr. Mulay said that the Commission has a wide-ranging mandate for promoting and protecting human rights in diverse areas. He said that the NHRC camp sitting is a unique concept aimed at reaching out to the doorsteps of the victims of human rights violations. He also emphasized that the State government should make payments of compensation on time to them.

Addressing the gathering, Mr. Jain said that there are various areas where the State Government officials needed to pay more attention. These included the functioning of Mental Health institutions in Maharashtra with a view to ensuring implementation of provisions of the Mental Health Act, 2017, standardization of compensation to those who died in judicial custody e.g. Haryana State circular, repeal of legal provision discriminating Hansen's disease (Leprosy). He said that State Human Rights Cell Nodal Officer should ensure quick up-gradation of responses/reports through HRC Net Portal of the

NHRC. He also said that the NHRC's Advisory on hazardous cleaning on 24th September, 2021 must be strictly followed.

Mr. Manu Kumar Srivastav, Chief Secretary, Maharashtra, Mr. Justice K.K. Tated, Chairman of Maharashtra State Human Rights Commission, Mr. Manoj Yadava, DG(I), Mr. Surajit Dey, Registrar (Law), Mrs. Anita Sinha, Joint Secretary, NHRC and other senior officers of the Commission and the State Government were present.

The Commission heard more than 200 cases in the presence of concerned State government officers and the complainants. On the recommendations of the Commission, the Government of Maharashtra has paid Rs.32.5 lakh in six out of the seven cases. The State Government has assured compliance with the recommendations of the Commission in the remaining one.

The Commission asked the Government of Maharashtra to submit reports for the speedy disposal of cases. It has recommended that the State government formulate a uniform policy for the payment of compensation to the Next of Kin in electrocution death cases. The Commission emphasized that human



NHRC Members, Dr. Dnyaneshwar M. Mulay, Mr. Rajiv Jain and sr. officers at the Camp Sitting

rights issues not only pertained to police/prison administration but also to civil authorities. The Commission also stressed upon Prison reforms, shelter home upgradation, the release of interim compensation to the rescued bonded labourers and other provisions for their rehabilitation and said that final compensation must be followed. The Members also advised that the Chief Electrical Inspector's office carry out a public awareness campaign regarding safety measures for electrocution cases. The Commission had also taken up three matters pertaining to the Director General of Shipping and the Shipping Corporation of India.

After hearing the cases, the Commission interacted with the NGOs/HRDs. They raised a gamut of issues of human rights violations. These included patient charter to be followed by the hospital, bonded labour issues in construction sector, sugarcane, migrant labour,

“To forget how to dig the earth and to tend the soil is to forget ourselves.”

— Mahatma Gandhi

deaths due to unfair labour practice, domestic workers, lack of social security, etc.

The Commission appreciated the work being done by the NGOs and Human Rights Defenders in the State of Maharashtra and encouraged

them to continue to do so without fear or favour.

On 13th January, 2023 an interactive session was held with the Maharashtra SHRC to discuss common issues via use of common platform HRCNet portal, transfer

of cases to SHRC and other related issues. This was followed by a meeting with Mrs. Rupali Chandrakar, Chairperson, State Women Commission of Maharashtra and interaction with the NGOs working in the field of women related issues.

NHRC Chairperson, Mr. Justice Arun Mishra says using Hindi and other Indian languages necessary for the cultural unity and integrity of the country

Mr. Justice Arun Mishra, Chairperson, National Human Rights Commission, NHRC, India said that languages play an important role in the preservation and promotion of the culture of a country. Therefore, it is necessary to keep alive the Hindi and other Indian languages by promoting their use in our day-to-day life for the cultural unity and integrity of the country.

Justice Mishra was addressing a function organized on 20th January, 2023 to present awards to the 33 winners of various competitions held during the Hindi fortnight in September, 2022 for the officers and staff of the Commission to encourage them to work in the official language.

However, the NHRC Chairperson said that there is

nothing wrong in learning different foreign languages but overuse of these languages at the cost of Hindi and other Indian languages may impact our culture and value systems. Therefore, all the mother tongues and national languages need to be maintained and enriched.

Justice Mishra also said that when foreign countries have been taking advantage of Indian literature in the Sanskrit language, it is necessary that we also protect our culture through our languages and guide the world.



NHRC Chairperson, Mr. Justice Arun Mishra, Members, Dr. D.M. Mulay, Mr. Rajiv Jain and sr. officers at Rajbhasha Awards function

The NHRC Member, Dr. Dnyaneshwar M. Mulay also addressed the officers and staff and encouraged them to promote official language in their work. The NHRC Member, Mr. Rajiv Jain, Secretary General, Mr. D.K. Singh, Registrar (Law), Mr. Surajit Dey, Joint Secretary, Mrs. Anita Sinha, among others, were present.

Important Intervention

NHRC says all the 46 Government Mental Healthcare Institutions across the country depict a very pathetic and inhuman handling by different stakeholders

The National Human Rights Commission, NHRC, India, on 25th January, 2023, said that all the 46 Government Mental Healthcare Institutions across the country are in deplorable conditions and depict a very pathetic handling by the different stakeholders. The inhuman and deplorable conditions of the

mental health institutes recorded by it across the country, present sorry state of affairs amounting to infringement of the human rights of mentally ill patients. The cured patients are being kept illegally in the hospitals. There is an acute shortage of doctors and staff.

The Commission's observations have come on the basis of the visits

of the Full Commission to the four government hospitals in Gwalior, Agra, Ranchi, and the remaining 42 by its Special Rapporteurs in various parts of the country, who recently went to assess the situation on the ground and the status of the implementation of the Mental Healthcare Act, 2017.

The reports of the visits have prompted the Commission to take suo motu cognizance of the matter and issue notices to the Union Health & Family Welfare Secretary, Director General of Health Services, Chief Secretaries and Principal Secretaries, Health, Director General of Police and Commissioner of Police in the metropolitan cities of all States as well as Union Territories, Directors of 46 mental institutions across the country calling for the specific reports.

The Union Health and Family Welfare Secretary and Director General of Health Services have to submit the report on the status of framing rules under the Act, 2017 as contemplated under Section 121 of the Act 2017, as well as the establishment of the Central Authority as contemplated under Section 33 of the Act 2017, and filling up the vacancies of the Central Authority and status of execution of various provisions of the Act 2017 by the Central Govt.

The reports of the Directors of 46 mental institutions should

include the steps taken or proposed to be taken for filling up the vacancies of the Professors and other staff members; records of the discharged patients, who have been cured of mental illness, latest status of the emergency ward and other overall improvement made after the visits of Commission and/or Special Rapporteurs of the Commission with regard to infrastructure, vocational opportunities to the inmates, number of persons released and reunited with the family members with specific statistics.

The Director General of Police and Commissioner of Police in the metropolitan cities of all the States and Union Territories have to submit reports with regard to the status of the complaints received or registered relating to mentally ill persons', non-rehabilitation or non-reintegration with the family and measures taken or proposed to be taken to ensure that cured persons from mental illness live with the family and other members of the community. The reports must also contain assistance or other measures taken from District Legal Services Authority or State Legal Services

Authority, as the case may be.

The NHRC visit reports suggested that none of the institutes have taken effective and long-term measures to ensure that a mentally ill person can exercise his right to community living unfettered, unchallenged and/or without any hindrance.

Issuing the notices, the Commission has noted that it is categorically mandated under Section 19 of the Mental Healthcare Act that where it is not possible for a mentally ill person to live with his family or relatives, or where a mentally ill person has been abandoned by his family relatives, the appropriate Government shall provide support as appropriate including legal aid to him to exercise his right to live in a family home.

It has further noted that it is a travesty that provisions of the statute have failed to ignite the consciousness of the appropriate Government(s) to provide adequate support to such vulnerable persons who are suffering from mental illness.

Suo Motu Cognizance

The Commission took suo motu cognizance in 18 cases of alleged human rights violations reported by the media during January, 2022 and issued notices to the concerned authorities for reports. Summaries of some cases are as follows:-

Sexual assault of a prisoner by the fellow inmates (Case No. 2/30/9/2023)

The media reported on 30th December 2022, that a 22-year-old prisoner was allegedly sexually assaulted by fellow inmates in the Tihar Jail of Delhi.

The Commission, besides deciding to send its own team for an on-the-spot enquiry in the matter, has issued notices to the Chief Secretary, Government of NCT of Delhi and

the Director General of Prisons, Government of NCT of Delhi calling for a detailed report.

The reports should include the present health status of the victim prisoner, action taken against the erring officers and the accused fellow inmates as well as the steps taken and proposed to be taken to ensure that such incidents do not recur in the future.

The Commission has further observed that it has issued several guidelines, advisories and recommendations in the past to improve many aspects of prison administration but it appears that there is no perceptible change in the living conditions of the inmates in the Tihar jail.

Spurious milk selling (Case No. 2/34/4/2023)

The media reported on 30th December 2022 that refined and caustic soda is being mixed in one litre of milk to make it 15 litres of spurious and fake milk to reap profits in Dhanbad, Jharkhand. Reportedly, earlier, only water used to be mixed with milk but now urea, surf and starch is being used to make spurious milk to earn profit at the cost of the health of the people. This spurious milk cannot be detected even by a lactometer.

The Commission has issued notices to the Chief Secretary, Director General of Police, Jharkhand and the Director General, Health Services, Union Ministry of Health & Family Welfare calling for the reports.

**Accident due to falling into an open sewer
(Case No.6/30/6/2023)**

The media reported on 30th December 2022 that a father and son fell into an open sewer at Rohini Sector-31 in Delhi. While the father was pulled out and admitted to a hospital, the search for the missing, eight-year-old child was on by the fire-brigade team. Reportedly, the incident happened as the lid of the sewer was missing, which was perhaps stolen by the drug addicts.

The Commission has issued the notices to the Chief Secretary and the Commissioner of Police, Delhi calling for a detailed report in the matter including the present status of the rescue operation, the status of the investigation by the police, medical treatment of the rescued father and compensation if any, granted to the aggrieved family. The Commission would also like to know about the action taken against the delinquent officers, responsible for the tragic incident.

The Commission has observed that the police and local civic authorities need to be extra careful and vigilant to check that anti-social elements do not steal manhole lids and grills in the area. Hence, it would like to know from both authorities about the steps taken or proposed to be taken to address the issue.

**Human trafficking
(Case No. 35/18/5/2023)**

The media reported on 2nd January, 2023 that Berhampur railway station in Ganjam district of Odisha has turned into a major transit point for human trafficking from Bihar to Andhra Pradesh. Reportedly, during the year 2022, a total of 343 children were rescued from the station but neither they nor their families were provided with the benefits of various

Government welfare schemes for rehabilitation. The Government Railway Police (GRP) and Railway Protection Force (RPF) rescued them but the persons behind their plight evaded arrest.

The Commission has issued notices calling for reports from the Chief Secretaries and Director Generals of Police of Bihar, Odisha and Andhra Pradesh, the Secretary, Union Ministry of Women and Child Development and the Chairman, Railway Board.

It has further observed that the Child Labour (Prohibition) Act of 1986 has been in force for over three decades; the National Plan of Action to Combat Trafficking for Sexual Exploitation of Women and Children was formulated by the Union Ministry of Women & Child Development in 1998; and, the NHRC's Standard Operating Procedure (SOP) for Combating Trafficking Persons in India was circulated to all the authorities in 2017 but nothing seems to have changed on the ground. The incidents of trafficking for the purpose of forced labour or other exploitations in the form of begging, sexual exploitation, and criminal activities continue unabated due to the lack of monitoring mechanisms and insufficient deterrence against the perpetrators of crimes.

**Plight of women labourers in sugarcane cutting factories
(Case No.67/13/1/2023-WC)**

The media reported on 11th January, 2023 about the plight of women labourers engaged in cutting the sugarcane for several sugar factories at Srigonda Tehsil of Ahmed Nagar district in Maharashtra. Ten per cent of them are pregnant but unaware of their lawful rights and the benefits ensured under various

government schemes. They are not granted any maternity leaves and child care facilities and no healthy diet is provided to them by the departments concerned.

The Commission has issued a notice to the Chief Secretary Government of Maharashtra calling for a detailed report.

**Beating of an elderly teacher by police personnel
(Case No. 262/4/15/2023)**

The media reported that a 70 year old man was publicly beaten up by two female police personnel with batons in Kaimur district of Bihar on 20th January, 2023. The victim has been teaching in a private school and was on his way to school when his cycle skidded and he fell on the road causing a traffic jam for a moment even as he was struggling to get up. This enraged the police personnel and they started beating him in full public view.

The Commission has issued notices to the Chief Secretary and the Director General of Police, Bihar calling for a detailed report in the matter. The report should include the present status of the FIR registered against the responsible police personnel and departmental action taken or proposed to be taken against them. The Commission would also like to know about the present health status of the victim. The report must contain compensation, if any, paid to him.

The Commission has further observed that the trauma of road accidents generally makes the persons involved in it, numb and nervous for a moment. In such situations, it becomes a moral duty of the citizens as well as police personnel present on the spot to help the victims instead of shouting and beating them.

Recommendations for Relief

A part from the number of cases taken up daily, 90 cases were dealt by the Full Commission in January, 2023. The Commission has recommended monetary relief of ₹.17,75,000/- for the victims or their Next of Kin (NoK) in the 04 cases, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S.N.	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	328/6/14/2017-JCD	Death in judicial custody	550000	Gujarat
2	8/34/10/2019-JCD	Death in judicial custody	700000	Jharkhand
3	3/14/14/2020-JCD	Death in judicial custody	500000	Manipur
4	12689/24/22/2021	Harassment of prisoners	25000	Uttar Pradesh

Relief on NHRC Recommendations

The Commission closed 10 cases, either on receipt of the compliance report and proof of payment from the public authorities or by giving some other observations/directions. An amount of ₹.36,75,000/- was paid to the victims or their Next of Kin (NoK) on the recommendations of the Commission. The specific details of these cases can be downloaded by the NHRC website by logging the case number given in the table below:

S. N.	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1	1640/4/26/2015-JCD	Death in judicial custody	500000	Bihar
2	2220/4/26/2017-JCD	Death in judicial custody	500000	Bihar
3	244/4/39/2020-JCD	Death in judicial custody	750000	Bihar
4	695/7/3/2020-JCD	Death in judicial custody	350000	Haryana
5	982/24/21/2017-JCD	Death in judicial custody	550000	Uttar Pradesh
6	28273/24/72/2019	Malfunctioning of medical professionals	100000	Uttar Pradesh
7	1130/36/22/2019	Malfunctioning of Panchayat in States	100000	Telangana
8	29/2/17/2020	Unlawful detention	25000	Arunachal Pradesh
9	1464/18/18/2021	Death due to electrocution	300000	Odisha
10	2304/18/20/2021	Death due to electrocution	500000	Odisha

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of six such cases are as under:

Death in judicial custody (Case No. 2220/4/26/2017-JCD)

The case pertains to the death of the Under Trial Prisoner on 3rd August, 2016 in the judicial custody of Adarsh Central Jail, Beur, Patna, Bihar. On the basis of the material on record, the Commission found that the deceased, aged 22 years, died under mysterious circumstances inside the toilet of the jail. The Enquiry Magistrate also concluded that the death of the deceased was not caused due to suicide but by strangulation. The Commission, therefore, recommended that the Government of Bihar pay Rs. 5 lakh to the Next of Kin of the deceased prisoner as monetary relief, which was paid.

Medical negligence (Case No. 28273/24/72/2019)

Allegedly, the complainant's son was admitted to District Hospital, Mirzapur, Uttar Pradesh for the operation of Appendix on 12.09.2019 however, on the advice of one of the doctors of the Hospital, his son was discharged and taken to Pitambari Nursing Home, a private hospital which is run by the same Govt. doctor. On 15.09.2019 his son was operated, however, he died due to alleged medical negligence. On the basis of the inquiry committee report, the Commission found that the treating Govt. doctors violated the UP Govt. Servant (Disciplinary and Appeal) Rules, 1999 and pressurized the patients to treat him at his private hospital and observed that the Government of Uttar Pradesh was vicariously liable and hence, it pay Rs. 1 lakh as relief to the Next of Kin, NoK of the deceased, which was paid.

Death due to negligence (Case No.1130/36/22/2019)

Allegedly, a man died after having been attacked by a pig in Nagarkurnool Dist, Telangana on 16th October, 2019, which amounted to negligence on the part of the Panchayat staff. They allegedly failed to take any action to check the freely moving pigs.

On the basis of the material on record, the Commission noted that an aged-old victim died due to the administration's failure to stop the wandering of pigs into the village. It recommended that the Government of Telangana pay Rs. 1 lakh as monetary relief, which was paid.

Unlawful detention (Case No. 29/2/17/2020)

Allegedly, the complainant was illegally detained as a substitute for his son in a small lockup room at the police station Kanubari, Longding

district, Arunchal Pradesh for almost 24 hours. The victim's son was allegedly wanted in a case of drug peddling. On the basis of the material on record, the Commission found the allegations true and recommended that the Government of Arunachal Pradesh pay Rs. 25,000/- to the victim as relief, which was paid.

Death due to electrocution (Case No. 2304/18/20/2021)

Allegedly, as per a media report published on 5th October, 2021, a man died due to electrocution after getting in contact with a low hanging electricity line while fishing in Brahmani River in Odisha on 24th November, 2021. The complainant alleged that the death occurred due to negligence by the Electricity Department. On the basis of the material on record, the Commission found the allegations of the negligence true and recommended that the Government of Odisha pay Rs.5 lakh as monetary relief to the Next of Kin of the deceased. In response, the concerned authorities of the state government submitted

that in view of the swelling of the river due to incessant rain, the level of water had gone up and the ground clearance was minimized. It was an act of God and beyond the complete control of the TPWODL/ Distribution Licensee, which cannot be attributed to the fault, negligence and the carelessness of the TPWODL officers and staff of the Electricity Department. They requested not to award compensation of Rs. 5 lakh and dismiss the case. The Commission did not accept the contention and reiterated its recommendations, which was paid. Further, the Collector and District Magistrate, Deogarh also informed that the benefits under various social welfare schemes of the State and Central Government have been provided to the family of the deceased victim. The wife of the victim was enrolled for widow pension under Madhubabu Pension Yojana and Rs. 20,000/- was sanctioned in her favour under National Family Benefit Scheme. It was further stated that the wife and the minor son of the deceased was

enrolled for Ration Card under State Food Security Scheme and they had availed assistance of Rs. 2,000/- under Harish Chandra Sahayata Yojana.

Death in judicial custody (Case No. 244/4/39/2020-JCD)

An intimation was received regarding the custodial death of an Under Trial Prisoner gunned down on 3rd January, 2020 by an inmate in Hazipur Jail Hospital.

On the basis of the material on record, the Investigation Division of the Commission found that the prison staff was involved in the supply of illegal weapons to the criminals in the jail. 15 jail officials were also suspended. The Commission has noted that violation of human rights of the deceased has been prima facie made out and the State was vicariously liable to pay monetary compensation to the Next of Kin. Accordingly, the Commission recommended that the Government of Bihar pay Rs. 7.5 lakh as monetary relief to them, which was paid.

From Investigation Files

Disposal of cases

During January, 2023, total 310 cases were processed including 04 spot enquiries, 214 Judicial Custodial Deaths, 40 Police Custodial Deaths, 34 Encounter Deaths and 17 Fact Finding Cases.

Spot enquiries

The following spot enquiries were conducted by the Commission's officers in its Investigation Division:

Sl. No.	Case No.	Allegations	Date of visit
1.	568/33/2/2022	Mentally & physical harassment of an inmate by the Addl. Supdt. of Jail in Sub-Jail, Pendra Road, Bilaspur, Chhattisgarh	3 rd - 6 th January, 2023
2.	4336/30/6/2019-DH	Shortcomings in the existing facilities including the medical amenities extended to the inmates in Asha Kiran Home, Rohini, Delhi	11 th - 13 th January, 2023
3.	2/30/9/2023	Sexual assault in Tihar Jail, Delhi	11 th - 13 th January, 2023
4.	As per the order of Kolkota High Court in WPA No. 259 of 2022	Review the status of investigation in 3 specified FIRs.	15 th - 19 th January, 2023

Sl. No.	Case No.	Allegations	Date of visit
5.	7749/30/8/2022-WC	Torturing and forcing an inmate to get into immoral activities by the staff of a Shelter/De-Addiction Centre in South District, Delhi from	30 th January – 31 st January, 2023

NHRC Deputy Superintendent of Police, Mr. Mahinder Singh Gill gets Police Medal for Meritorious Services



Mr. Mahinder Singh Gill, Deputy Superintendent of Police, National Human Rights Commission in the Investigation Division of the National Human Rights Commission, NHRC, India has been chosen for the Police Medal for Meritorious Services on the occasion of Republic Day, 2023. Mr. Gill joined the Investigation Division of the Commission from Arunachal Pradesh Police on deputation as Inspector in 1995 and was absorbed in 2002. He was promoted to the post of Deputy Superintendent of Police in 2010. Besides the analysis of files of custodial, encounter deaths, he conducted several important enquiries like Jamia Millia Islamia and CAA protest, Riots in North-East Delhi, West Bengal Post-Poll violence, and illegal detention. Mr. Gill has visited jails, children's homes and hospitals to check human rights situation.

Training initiatives for Human Rights Awareness

A month-long Winter Internship Programme-2022 concluded on 9th January, 2023. Chairing the Valedictory session, Dr. Dnyaneshwar M. Mulay congratulated the students on the successful completion of their internship and expressed the hope that they

would make the best of the knowledge gained about the various facets of human rights and the importance of their promotion and protection. 54 students completed the internship. Senior officers of the Commission were present.

Snippets

- On 3rd January, 2023, Ms. Alviina Almesta, Member of European Parliament accompanied by Ms. Ehlert Saara Antonia, Parliamentary Assistant & Rapheal Fisera, Political Advisor met the Chairperson, Mr. Justice Arun Mishra, Members, Mr. Justice M.M. Kumar, Dr. Dnyaneshwar M. Mulay & Mr. Rajiv Jain.
- On 11th January, 2023, Mr. Kulbir Singh, Dy. Supdt. of Police delivered a lecture to Delhi Police personnel at Delhi Police Academy on the topic "Protection of Human Rights and role of NHRC".
- Mr. Arun Kumar Tewari, Under Secretary, NHRC, India visited Maldives as a resource person to coordinate the training programme of HRCM officials in NHRC Maldives in Male, Maldives from 15th -16th January, 2023.
- Mr. Devendra Kumar Singh, Secretary General, NHRC visited Patna, Bihar to discuss the pending compensation cases with Chief Secretary (Home & Health), Govt. of Bihar from 15th - 17th January, 2023.
- Mr. Sunil Kumar Meena, DIG, NHRC attended one-week training programme at Isha (Foundation) Yoga Centre, Coimbatore, Tamil Nadu on "Inner Engineering Leadership Programme" from 16th – 20th January, 2023.
- NHRC Chairperson, Mr. Justice Arun Mishra and Member, Dr. Dnyaneshwar M. Mulay visited Cuttack, Odisha to deliver a Memorial Lecture organized by Dr. Harekrushna Mahtab Foundation from 30th to 31st January, 2023. The delegation also visited the Sanjayjee Leprosy Colony and Jibaramjee Leprosy Colony in Puri to take stock of the living conditions.
- On 18th January, 2023, Mr. Kulbir Singh, Dy. Supdt. of Police delivered a lecture on the topic "Arrest Guidelines and Legal Provisions, Deaths in Police Action/Disappearance" during a training programme on "Human Rights & Gender Sensitization" for the Assistant Commandants and Dy. Commandants (CAPF & State Police) at CRPF Academy, Gurugram, Haryana.
- On 30th January, 2023, Mr. Sunil Kumar Meena, Deputy Inspector General, NHRC delivered an online lecture on the topic "Representation of Under Trial Prisoners" during a Seminar on the "Rights of Under Trial Prisoners in India" organized by the Deptt. of Justice, Union Ministry of Law & Justice.

Human Rights and NHRC in News

During January, 2023, the Media & Communication Wing of the Commission prepared and issued 10 press releases. 3322 news clippings on various human rights issues were culled out from different/ select editions of major English and

Hindi newspapers and some news websites out of which in 397 News Clippings a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 20 tweets on the Commission's interventions & activities.

NHRC issues notices to Delhi govt, police chief over falling of father, son into open sewer in Rohini

AGENCIES
NEW DELHI, 2 JUNE 2023

The National Human Rights Commission (NHRC) on Tuesday issued notices to the Delhi government and the city's police commissioner over a media report that a father and son fell in an open sewer at Rohini Sector-33 area of the national capital. Taking suo motu cognizance of the incident, the commission sought a detailed report on the matter including the present status of the investigation and the status of the investigation by the police. As per the media report, the father was pulled out and his son was still in the sewer.

The NHRC has taken suo motu cognizance of a media report that a father and son fell in an open sewer at Rohini Sector-33 in Delhi about two days ago.



was missing, which was perhaps stolen by drug addicts. "The Commission has joined the notices to the Chief Secretary and the Commissioner of Police. Delicately, it is a detailed report in the matter including the present status of the investigation and the status of the investigation by the police. As per the media report, the father was pulled out and his son was still in the sewer."

NHRC directs CS, DGP to look into fake murder case

POST NEWS NETWORK

New Delhi, Jan 25: The National Human Rights Commission (NHRC) has directed the Chief Secretary (CS) and the Director General of Police (DGP) to look into the matter of a man being falsely accused of murder.

The NHRC passed the order on a petition filed by rights activist and advocate Radhika Tripathy on December 30, last year.

In the petition, Tripathy stated that a man, Abhaya Kumar, was falsely accused of murder and was being held in custody. She requested the NHRC to direct the CS and DGP to look into the matter and release the man.



The NHRC passed the order on a petition filed by rights activist and advocate Radhika Tripathy on December 30, last year. In the petition, Tripathy stated that a man, Abhaya Kumar, was falsely accused of murder and was being held in custody. She requested the NHRC to direct the CS and DGP to look into the matter and release the man.

NHRC notice to state over plight of women cutting sugarcane

NEW DELHI, 2 JUNE 2023

The National Human Rights Commission (NHRC) has issued a notice to the Government of India regarding the plight of women engaged in cutting sugarcane.

The NHRC is concerned about the safety and health of women who are engaged in this hazardous work. It has requested the government to take steps to protect them and provide them with necessary facilities.



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Father-son fall in sewer, NHRC issues notice

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करंट से युवक की गई जान, NHRC के आदेश पर ₹5 लाख का मिला मुआवजा

बारिश में जलमराब के दौरान खंभा टच होने से हुआ था हादसा

आदेश

राज्य सरकार ने युवक की मौत के बाद ₹5 लाख का मुआवजा जमा करा दिया है।

युवक की मौत के बाद उसके परिवार को ₹5 लाख का मुआवजा मिला है।



युवक की मौत के बाद उसके परिवार को ₹5 लाख का मुआवजा मिला है।

19% women are pregnant and don't know their rights

NEW DELHI, 2 JUNE 2023

A study conducted by the NHRC has revealed that 19% of women are pregnant and do not know their rights.

The study was conducted in various states and found that many women are unaware of their rights and the services available to them.



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Patients in hosp post recovery: NHRC seeks report from states

NEW DELHI, 2 JUNE 2023

The NHRC has issued notices to various states seeking reports on the status of patients who have been discharged from hospitals after being treated for mental illness.

The NHRC is concerned about the well-being of these patients and wants to ensure that they are not being neglected after leaving the hospital.



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Why are mentally-ill kept in hosps post-recovery: NHRC

STATES, UTs ASKED TO SUBMIT ACTION TAKEN WITHIN SIX WEEKS

NEW DELHI, 2 JUNE 2023

The NHRC has issued notices to various states and union territories (UTs) asking them to submit reports on the status of patients who have been discharged from hospitals after being treated for mental illness.

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NHRC seeks report on poor health facilities in Kurung Kumey district

NEW DELHI, 2 JUNE 2023

The NHRC has issued a notice to the Government of India regarding the poor health facilities in the Kurung Kumey district of Nagaland.

The NHRC is concerned about the health and safety of the people in this district and wants to ensure that they have access to quality healthcare.



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Complaints in January, 2023

Complaints received	6137
Disposed	6454
Under consideration of the Commission	13142

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) Incharge: Mrs. Rekha Bhalla
NHRC Toll Free No: 14433
For Complaints: Fax No. 011-2465 1332

For Filing online complaints: www.nhrc.nic.in, hrnet.nic.in, Common Service Centres

Other Importance E-mail Addresses
jrlawnhrc@nic.in (For complaints), cr.nhrc@nic.in (For general queries/correspondence)

Focal point for Human Rights Defenders: Indrajeet Kumar
Deputy Registrar (Law)
Mobile No. +919999393570, Fax No. 011-2465 1334
E-mail: hrd-nhrc@nic.in